

File No 1(85)2014/Telangana/FSSAI
Food Safety and Standards Authority of India
(Ministry of Health and Family Welfare)

FDA Bhavan, Kotla Road
New Delhi-110002

Date: 9th June, 2014

OFFICE MEMORANDUM

Subject: Uniform numbering of licenses to be issued under Food Safety and Standards Act, 2006 by Licensing and Registration authorities-reg

This is in continuation to the letter no 123-Dir(Enf)/FSSAI/2011 dated 19.07.2011 and with reference to the Central Government Gazette Notification on the formation of Telangana as the 29th State of the Country & roll out of FLRS in the State of Telangana.

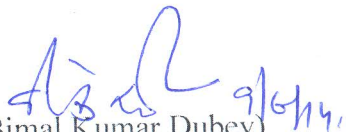
2. In this regard it is informed that the proposed licensing format for the State of Telangana for Central and State Licensing is as follows:

State Licensing: As per the attached licensing numbering document, add Telangana in the last with code 36.

Central Licensing: Since, Telangana will be added under Chennai RO, add the 04 code and one sequence number will be added in the last as given below:

Kerala	041
Tamil Nadu	042
Karnataka	043
Andhra Pradesh	044
Puducherry	045
Lakswadep	046
Telangana	047 – (added)

3. This is issued with the approval of CEO, FSSAI


(Bimal Kumar Dubey)
Director (Enforcement)

Copy to:

1. All Food Safety Commissioners of States/UTs
2. All Central Designated Officers
3. PPS to Chairperson
4. PS to CEO
5. Website , FSSAI

No.123-Dir(Enf.)/FSSAI/2011
Food Safety & Standards Authority of India
(A Statutory Regulatory Body of Govt. of India)
Ministry of Health & family Welfare
3rd Floor, FDA Bhawan, Kotla Road
New Delhi-110 002

Dated the 19th July, 2011.

To

All Food Safety Commissioners of States/UTs.

Subject:- Uniform numbering system of licenses to be issued under Food Safety and Standards Act, 2006 by Licensing and Registering authorities.

Sir,

The Food Safety and Standards (Licensing and Registration) Regulation, 2011 will be enforced from 5.8.2011 and henceforth licenses/registration will have to be issued under the new provisions of the Act. FSSAI envisages to make the process of issuing licenses and registration electronically in the near future and hence there is a need to arrive at a uniform numbering system for issuance of licenses as well as registration to be followed by Central/State/UT enforcement machinery. It has been decided that the uniform numbering system for issuance of licenses/registration will be as follows:

- 1) Every license/registration number will have 14 digits.
- 2) The first digit will be signifying whether it is a license or it is registration - 1 for license and 2 for registration.
- 3) Next 2 digit will indicate State/UT/Centre. Central licensing authority will be indicated by 00 and the numbering for States will be as follows:

01	Andhra Pradesh
02	Arunachal Pradesh
03	Assam
04	Bihar
05	Chhattisgarh
06	Goa
07	Gujarat
08	Haryana

09	Himachal Pradesh
10	Jammu & Kashmir
11	Jharkhand
12	Karnataka
13	Kerala
14	Madhya Pradesh
15	Maharashtra
16	Manipur
17	Meghalaya
18	Mizoram
19	Nagaland
20	Orissa
21	Punjab
22	Rajasthan
23	Sikkim
24	Tamil Nadu
25	Tripura
26	Uttarakhand
27	Uttar Pradesh
28	West Bengal
29	A & N Islands
30	Chandigarh
31	Dadra & Nagar Haveli
32	Daman & Diu
33	Delhi
34	Lakshadweep
35	Puducherry

- 4) Next 2 digit will signify the year of start of the business. For those who are already under a license, will apply for conversion to new license as per provision of the Regulations. So 2011 will be indicated as 11.
- 5) Next 3 digit will signify the Deesignated/Registrar Officers under whose jurisdiction a license/registration comes. So each State will assign digits from 00 to 999 to Designated Officers and 001 to 999 to Registrar Officers.

In case of Central licensing the first digit will indicate the State which comes under a particular designated officer. The

distribution of the States under each Central Designated Officer will be as under:

a)	Designated Officer, Delhi	-	010
b)	Designated Officer, Mumbai	-	020
c)	Designated Officer, Chennai	-	040
d)	Designated Officer, Kolkata	-	030
e)	Designated Officer, Guwahati	-	070
f)	D.O. Sub Office, Chandigarh	-	060
g)	D.O. Sub Office, Lucknow	-	050

Further numbers can be allocated to Regional Offices wherever they are opened. The distribution of States under these Central Offices will be as under:

I. Regional Office, Delhi

Delhi	-	011
Uttarakhand	-	012
Rajasthan	-	013

Sub Regional Office, Chandigarh

J&K	-	061
Himachal Pradesh	-	062
Punjab	-	063
Haryana	-	064
Chandigarh	-	065

Sub Regional Office, Lucknow

Uttar Pradesh	-	051
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II. Regional Office, Mumbai

Gujarat	-	021
Maharashtra	-	022
Dadra & Nagar Haveli	-	023
Daman & Diu	-	024
Goa	-	025

Madhya Pradesh - 026

III. Regional Office, Chennai

Kerala - 041
Tamil Nadu - 042
Karnataka - 043
Andhra Pradesh - 044
Puducherry - 045
Lakshadweep - 046

IV. Regional Office, Kolkata

West Bengal - 031
Orissa - 032
Bihar - 033
Jharkhand - 034
Sikkim - 035
A & N Islands - 036
Chhattisgarh - 037

V. Regional Office, Guwahati

Assam - 071
Arunachal Pradesh - 072
Tripura - 073
Manipur - 074
Mizoram - 075
Meghalaya - 076
Nagaland - 077

This way, alongwith the indication of the designated officer of the region the State under that region will also be depicted for Central licensing.

- 6) The next 6 digit will signify the serial number of the business under a particular designated officer. So each designated officer will have a capacity of ten lakh and thus, will be able to accommodate large number of applications catering to the needs of the growing sector.

Thus the allotment of digits will be as follows:



Examples

State Licensing

Signifies Licensing	Bihar State	Year 2011	D.O.No.12 of Bihar State	S.No.of the FBO (in that Distt/D.O.12 of Bihar)
1	04	11	012	000075
No.:1 04 11 012 000075				

Registration


Signifies Registration	Uttar Pradesh	Year 2011	R.O. No. of U.P.	S.No. of FBO (with R.O.126 of U.P.)
2	27	11	126	011608
No.:2 27 11 126 011608				

Central Licensing

Signifies Licensing	Central	Year 2011	D.O. No. of Jharkhand	S.No. of FBO under
1	00	11	034	002374
No.: 1 00 11 034 002374				

2. It is requested that this uniform system of numbering be started even if registration/licensing is being done manually. This system will help in keeping uniformity in the license numbering throughout the country and can be easily computerized once the licensing/registration software is introduced or online registration is started.

Yours sincerely,


(S.S. Ghonkrokta)
Director(Enf.)